

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36 Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 45/TT/2013
(Earlier Docket No. 22/TT/2013)

Date: 5.4.2013

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval of date of commercial operation and approval of transmission tariff from date of commercial operation to 31.3.2014 for transmission system associated with Kameng Hydro-Electric Project for tariff block 2009-14 period in North Eastern Region

Sir,

Please refer to your above mentioned petition. In this connection, I request you to furnish the following information on affidavit, with advance copy to the respondents/ beneficiaries, latest by 10.5.2013:-

- (i) RCE, in case there is cost escalation vis-a-vis the approved cost (The total estimated completion cost of Asset-1, i.e., 400 kV D/C Balipara-Bongaigaon (Quad) TL with FSC at Balipara SS alongwith associated bays of ₹101086.64 lakh exceeds its apportioned approved cost of ₹100495.14 lakh, and from the scope of the project, it is clear that there are many more assets which shall come under this project);
- (ii) Clarification regarding the inclusion of Asset-2, i.e., 80 MVAR, 420 kV Bus Reactor at Bongaigaon S/S alongwith associated bays, in the petition as there appears to be a mismatch between the asset details (i.e. Asset-2) mentioned in Project scope Part-B of investment approval at Annexure I and that indicated in Para 5 of the petition;
- (iii) Revised Auditor / Management certificate and Tariff Forms (Form-1, Form-6, Form-13 and Form-13B) of the petition for concerned Asset as per the changed date of commercial operation, if there is any change in date of commercial operation of the Asset;
- (iv) Details regarding "Proposed Domestic Loan 12-13" @ 9.30%.
- (v) Breakup of the capital cost incurred against Fixed Series Compensation in Asset-1.
- (vi) Reconciliation for the mismatch (capital cost given in CA Certificate of Asset -1 does not match with the breakup of capital cost given in Form 5D);
- (vii) Details of Balance and Retention payments to be incurred against Asset-1 during 2013-14.

Yours faithfully,

(P. K. Sinha)
Asst. Chief (Legal)